

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 114

IA Nos. 199/2022, 267/2021, 1045/2022
1046/2022, 1601/2023, 1602/2023
In
CP(IB) No. 153/Chd/Pb/2019
(Admitted)

IN THE MATTER OF:

Parmod Sharma

...Petitioner/ Operational Creditor

Vs.

Emsons organics ltd.

...Respondent/ Corporate Debtor

Under Section: 9,42, 54(1), 66(1), 60(5) IBC 2016, 5, Limitation Act 1963

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 05.08.2024.

-sd-
Court Officer

July 01, 2024
SM